

IN THE INCOME TAX APPELLATE TRIBUNAL
Mumbai "SMC" Bench, Mumbai.

Before Shri Pawan Singh (JM) & Shri Omkareshwar Chidara (AM)

ITA No. 6341/MUM/2024 (Assessment Year : 2017-18)

Prakash Kumari Prithviraj Bafna 2, Dariya Mahal-A, 80 Nepeansea Road, Malabar Hill, Mumbai-400 006. PAN : AADPB8553E Appellant	Vs.	ITO/ACIT-CC-5(3) Mumbai Respondent
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Assessee by	:	Shri Prashant Ghumare
Revenue by	:	Shri Anil Gupta
Date of Hearing	:	27/02/2025
Date of pronouncement	:	03/03/2025

ORDER U/S. 154(1) OF THE I.T. ACT.

Per Omkareshwar Chidara (AM) :-

In the above captioned appeal, the appellant filed an appeal against the order of Ld. CIT(A) stating that Ld. CIT(A) erred in confirming the action of the Ld. AO in making addition of Rs. 27,90,000/- under section 69A of the Act on the ground of alleged cash deposits made during demonetization period.

2. During the hearing before the Bench, Ld. AR of the appellant has stated that the appellant has availed amnesty under "The Direct Tax Vivad Se Vishwas Scheme, 2024". Accordingly, a letter was filed dated 26.2.2025 and Form No. 2 received from the appropriate authority was enclosed. Thus, the appellant requested the Bench to allow him to withdraw the appeal.

3. Ld. DR did not object for withdrawal of the appeal by the appellant.

4. After hearing both sides, it is decided to allow the appellant to withdraw her appeal. In case of any legal or technical issue, if the VSVS

application was not acted upon, both the parties at liberty to revive the issue.

5. The appeal of the appellant is dismissed as withdrawn.

Order pronounced in the open Court on 03/03/2025.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(OMKARESHWAR CHIDARA)
ACCOUNTANT MEMBER

Mumbai; Dated: 03/03/2025

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

PS

BY ORDER,
(Assistant Registrar)
ITAT, Mumbai